

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3431 of 2021

1. Ajay Kumar Mehta.
2. Rajesh Kumar Yadav.
3. Vikash Kumar @ Vicky.**Petitioners**

Versus

The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Randhir Kumar, Advocate
For the State : Mr. Abhay Kumar Tiwari, A.P.P.

02/5-4-2021 Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioners are accused in connection with Telaiya P.S. Case No. 163 of 2020.

It has been alleged that the petitioners and others were apprehended and on search, some stolen motorcycles were recovered. The petitioners appear to be in custody since 25.09.2020.

Regard being had to the period of custody, the petitioners, named above, are directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), each with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Koderma in connection with Telaiya P.S. Case No. 163 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-